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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 680/2026**

**RAVINDRA SHUKLA ALIAS RAVI KISHAN** .....Plaintiff

Through: Mr. N. Hariharan and Mr. Sanjay Upadhyay, Senior Advocates with Mr. Krishna Kumar Shukla, Mr. Neeraj Grover, Mr. Madhav Anand, Mr. Alvin Antony, Mr. Pranav Prasoon, Ms. Mansi Bachani, Ms. Kaulik Mitra, Mr. Kunal Khanna, Mr. Surya Pratap Singh and Mr. Jitendra Bohra, Advocates.

versus

**ASHOK KUMAR (JOHN DOE) & ORS.** .....Defendants

Through: Ms. Ameer Rana, Ms. Radhika Roy and Ms. Vishwajeet Deshmukh, Advocates for D-30/Meta Platforms Inc.  
Mr. Rohan Ahuja, Ms. Shruttima Ehersa and Mr. Ankit Tripathi, Advocates for D-31/Google LLC.

**CORAM:**

**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

% **02.07.2026**

**I.A.16470/2026 (Exemption)**

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

**I.A. 16468/2026 (u/O XI Rules 1, 2, 3 and 5 CPC r/w Chapter IV of the Delhi High Court (Original Side) Rules, 2018 and Section 151 CPC)**

3. This application is filed on behalf of Plaintiff seeking discovery by interrogatories and production of documents along with supporting affidavit.
4. Issue notice.
5. Ms. Ameer Rana and Mr. Rohan Ahuja, learned counsels accept notice

CS(COMM) 680/2026

Page 1 of 16



on behalf of Defendants No. 30 and 31 respectively.

6. Issue notice to the remaining Defendants through all permissible modes, returnable before the learned Joint Registrar on 13.08.2026.

**I.A. 16469/2026 (u/O XI Rule 1(4) of Commercial Courts Act, 2015 r/w Section 151 CPC)**

7. This application is filed on behalf of the Plaintiff seeking time to file additional documents.

8. Plaintiff, if he wishes to file additional documents at a later stage, shall do so strictly in accordance with the provisions of the Commercial Courts Act, 2015.

9. Application is allowed and disposed of.

**I.A 16471/2026 (for pre-institution mediation)**

10. This application is filed on behalf of the Plaintiff under Section 12-A of the Commercial Courts Act read with Section 151 CPC, seeking exemption from Pre-Institution Mediation.

11. Having regard to the facts of the present case wherein urgent relief is prayed for and in light of the judgment of Supreme Court in *Yamini Manohar v. T.K.D. Keerthi, (2024) 5 SCC 815*, as also Division Bench of this Court in *Chandra Kishore Chaurasia v. RA Perfumery Works Private Ltd., 2022 SCC OnLine Del 3529*, exemption is granted to the Plaintiff from Pre-Institution Mediation.

12. Application is allowed and disposed of.

**I.A. 16472/2026(u/S 151 CPC)**

13. This application is filed on behalf of the Plaintiff seeking leave to file certain documents in a compact disk/pen drive.

14. For the reasons stated in the application, the same is allowed,



permitting Plaintiff to file documents in a compact disk/pen drive.

15. Application stands disposed of.

**CS(COMM) 680/2026**

16. Let plaint be registered as a suit.

17. Issue summons.

18. Ms. Ameer Rana and Mr. Rohan Ahuja, learned counsels accept summons on behalf of Defendants No. 30 and 31, respectively.

19. Upon filing of process fee, issue summons to the remaining Defendants through all permissible modes, returnable before the learned Joint Registrar on 13.08.2026.

20. Summons shall state that the written statements shall be filed by the remaining Defendants within 30 days from the receipt of summons along with affidavits of admission/denial of the documents filed by the Plaintiff.

21. It will be open to the Plaintiff to file replications within 30 days from the date of receipt of written statements along with affidavits of admission/denial of documents filed by the remaining Defendants.

22. If any of the parties wish to seek inspection of any documents, the same be sought and given the timeline prescribed in Delhi High Court (Original Side) Rules, 2018.

23. Learned Joint Registrar will carry out admission/denial of documents and marking of exhibits

**I.A. 16467/2026(u/O XXXIX Rules 1 and 2 r/w Section 151 CPC)**

24. This application is filed on behalf of the Plaintiff under Order XXXIX Rules 1 and 2 read with Section 151 of CPC for grant of *ex parte* ad interim injunction.



25. Issue notice.

26. Ms. Ameer Rana and Mr. Rohan Ahuja, learned counsels accept notice on behalf of Defendants No. 30 and 31 respectively.

27. Issue notice to the remaining Defendants through all permissible modes, returnable before Court on 16.10.2026.

28. Case of the Plaintiff as set out in the plaint is that the Plaintiff, widely known by his screen name “Ravi Kishan”, is one of the most popular and acclaimed actor and producer in the Indian film industry and his performances on big and small screens both, have left an indelible mark and he enjoys enviable reputation and goodwill amongst the masses. Plaintiff took to politics in the year 2014 and has excelled even that field and is currently an MP from Gorakhpur Constituency (UP). Plaintiff has starred in over 750 films spanning across genres, languages and audiences and include films in Hindi, Telugu, Kannada and Tamil languages. Plaintiff’s journey in the film industry is a tale of perseverance, finding its way to the heights of success. Plaintiff got his first break in 1992 in Hindi Film *Pitambar*, co-starring renowned Bollywood actors Mithun Chakraborty, Raza Murad and Kiran Kumar, whereafter he was casted in many blockbuster films in supporting roles. Plaintiff’s first major supporting role, which earned him immense appreciation for his stellar performance, was in the film *Tere Naam* (2003), starring superstar Salman Khan and Bhumi Chawla in the lead roles.

29. It is stated that Plaintiff left a memorable impression in the minds of his audience through his acting skills and talent in many films which include the comedic portrayal of *Chhote* in *Phir Hera Pheri* (2006) and in 2008



Plaintiff starred in the comedy drama, *Welcome to Sajjanpur*, directed by Shyam Benegal, one of the pioneers in Indian parallel cinema. Plaintiff has to his credit number of diverse and unforgettable roles in films such as *Money Hai Toh Honey Hai* (2008), *Mere Dad ki Maruti* (2013), *Tanu Weds Manu* (2011) and *Son of Sardaar-2* (2025). Plaintiff is widely known to experiment with different characters and roles and has been and is a well known and familiar face in the world of cinema for over three decades, known much for being a versatile actor and illustratively, the versatility in his acting skills is visible in films such as *Raavan* (2010), directed by legendary film director Mani Ratnam, where Plaintiff played the gritty role of the fierce naxalite and brother to Abhishek Bacchan's lead. He was specially noticed in his action-packed cameo in *Agent Vinod* (2012), where he left a lasting impression as an undercover spy and had starred alongside Saif Ali Khan and Kareena Kapoor. Plaintiff's role as an antagonist in *Bullet Raja* (2019) and as a daring police officer in *Batla House* (2019) has not been forgotten. Plaintiff earned huge appreciation for his performance in the Anurag Kashyap directed sports drama *Mukkabaaz* (2017) and recently his performance in the Hindi film *Laapata Ladies* (2023), which was also released internationally as *Lost Ladies*, has earned him unprecedented praise and several awards including Dadasaheb Phalke International Film Festival Award in 2025 and the film was also India's official entry in the Best International Feature Film category at the 97<sup>th</sup> Academy Awards.

30. It is stated that Plaintiff forayed into Bhojpuri Cinema in 2003 with his debut film *Saiyaan Hamar*, which was a phenomenal commercial success in the box office and turned the Plaintiff into a superstar in the



Bhojpuri film industry overnight. In 2006, Plaintiff played one of the lead roles in the film *Ganga*, the first ever Bhojpuri film with an ensemble cast of veterans and superstars such as Amitabh Bacchan and Hema Malini as also Manoj Tiwari. The film earned over Rs.35 crores at the box office at the time of its release itself. Plaintiff can also boast of acting in several popular Bhojpuri films including action dramas *Rama Balrama* (2007), *Rangbaz Daroga* (2009), *Devra Bada Satawela* (2010), *Satyamev Jayate* (2010) and romance dramas such as *Pandit Ji Batai Na Biyah Kab Hoi* (2005) and *Lahariya Lote Ae Raja* (2010), all of which were huge commercial successes. In 2008, Plaintiff voiced Hollywood star Tobey Maguire's role as Spider-Man in Spider-Man 3 in its Bhojpuri dubbing and the film was the first Hollywood blockbuster film to include a Bhojpuri voice dub along with Hindi, Tamil and Telugu dubs. Plaintiff is also a well-known figure to non-Bhojpuri audiences and made his debut in Telugu film industry in 2014 in the blockbuster action-comedy *Race Gurram*, followed by major roles in films *Okka Ammayi Thappa* (2016), *Kick 2* (2016), *LIE: Love Intelligence Enmity* (2017), *MLA* (2018), *90 ML* (2019) and more recently *Daaku Maharaaj* (2025). In 2017, Plaintiff made his debut in the Kannada film industry with the film *Hebbuli*, starring in a negative role opposite Kannada superstar Sudeep.

31. It is stated that aside his rich and established heritage on the big screen, Plaintiff has remained prolifically active on television and has featured in a number of reality TV shows and soap opera. Plaintiff debuted on television in the role of Lord Krishna in the mythological drama *Jai Hanuman* (1997), followed by soap operas such as *Zindagi Mil Ke*



*Bitayenge* (1997), *Vishnu Puran* (2000-2002) and *Yeh Hawaayein* (2003-2004). Plaintiff played the titular role of Inspector Vijay in edge of the seat cop thriller *Hello Inspector* (2002-2003), produced by Sri Adhikari Brothers Television Network Limited (SABTNL) and aired on Doordarshan TV. In 2006, Plaintiff was in the reality TV show “Bigg Boss” in its inaugural season and came second runner up, which immensely enhanced his popularity among TV audiences. Incidentally, Plaintiff’s famous signature catchphrase “*Zindagi jhand ba, phir bhi ghamand ba*” was first spoken on this show. Plaintiff also returned to the Bigg Boss show as a guest in Bigg Boss OTT-3 and more recently appeared in Bigg Boss-18 (2024) as a co-host/special guest alongside Salman Khan. Plaintiff was also a part of *Jhalak Dikhla Ja* show and won many hearts showcasing his dancing skills. Plaintiff played the lead role in *Mamla Legal Hai* (2024-), which was released on OTT and once again proved his stellar acting skills. Apart from the acting world, Plaintiff has equally excelled in the field of politics, in which he started his journey in 2014 and during his successive tenures as Member of Parliament, he has focussed on cultural policies, youth empowerment, infrastructure development as also brought reforms in diverse sectors such as cinema, education and health. Plaintiff has been a recipient of many awards and accolades as detailed in paragraph 34 of the plaint, which include the Best Actor Awards in Bhojpuri films consecutively from 2006 to 2010 as also the Filmfare Award in 2025 and earlier the IIFA Award in the category of Best Supporting Actor for his role in *Laapata Ladies*. In 2025, Plaintiff also received the *Sansad Ratna* Award for his exemplary performance in parliamentary duties, which is a testament of his stellar



record as a Politician and Electoral Representative. Plaintiff has over 3 million followers on Instagram, more than 1 million on Facebook and several lakhs on other social media platforms, which reflects his fan following.

32. It is stated that Plaintiff's commercial entity is intertwined with the attributes of his personality/persona such as his image, name and likeness, which are exclusively associated with the Plaintiff and there is no gainsaying that he enjoys personality/publicity rights over all facets of his personality and reserves the right to restrain third parties from misappropriating or using or imitating any facet of his personality and/or to exploit the same commercially, in any manner whatsoever, without the consent and/or express authorization of the Plaintiff. Plaintiff's iconic and renowned stage name Ravi Kishan is exclusively associated with the Plaintiff and no one else. Plaintiff's name along with his image, likeness, voice, signature catchphrases and persona carry enormous goodwill and reputation and the name 'Ravi Kishan', owing to three decades of presence on public platforms, brings to the minds of audiences his image/likeness. Present suit is filed by the Plaintiff seeking protection of his personality/publicity rights as also statutory protections under the Trade Marks Act, 1999 ('1999 Act') and the Copyright Act, 1957 ('1957 Act').

33. It is stated that Defendants No.6 to 20 are violating the personality rights of the Plaintiff by uploading pornographic content using Plaintiff's name as keyword on the webpage and as part of URLs, which is causing irreparable damage to Plaintiff's image and reputation in public and the respective DNRs and intermediaries are permitting the hosting of the



offending content. Defendant No.1 has posted audios and videos of vulgar songs with captions superimposed on a video featuring the Plaintiff at a religious ceremony with a political leader of a State which wrongfully suggests that Plaintiff is a political middleman. Audios/voiceovers have been uploaded containing profanity superimposed on a video clip from an interview of the Plaintiff and portrays him as an incompetent elected representative. Another AI generated video shows content which makes fun of Plaintiff's diction. Defendant No.29 is a Media Production and Broadcast company that owns a radio channel. Defendant No.5 has engaged in violation of Plaintiff's personality rights by unauthorizedly using his name, image and likeness for a radio programme on the channel Ishq 104.8 FM by distorting Plaintiff's name Ravi Kishan in the radio programme '*What is Love with Kavi Kishan*', as detailed in the plaint.

34. Learned Senior Counsels for the Plaintiff submit that Plaintiff is a highly reputed and celebrated actor as also elected Member of Parliament with immense goodwill, reputation and public recognition earned through decades of hard work in the film industry across all languages. Plaintiff's name, image and persona have immense commercial value and are a source identifier and these aspects of his personality are exclusively associated with the Plaintiff and no one else. Over the years, Plaintiff has acquired substantial and enforceable personality/publicity rights in relation to his official name, screen name, image, voice, likeness, signature catchphrases, mannerisms and other distinctive characteristics of his persona, which constitute valuable intellectual property protected under the provisions of 1999 Act and 1957 Act. Defendants, as detailed in the plaint, are violating



Plaintiff's personality and publicity rights by commercially exploiting his persona and reputation by monetizing infringing content through various social media platforms, without his authority/consent/permission and prior knowledge.

35. It is urged that Defendant No.1 and other unidentified persons operating multiple Instagram accounts have uploaded and circulated infringing Instagram reels using Plaintiff's personality attributes without authorization and the content is extremely vulgar, obscene and offensive which is resulting in humiliating the Plaintiff and tarnishing his image amongst millions of viewers. Defendants No.4 and 5 have circulated, fabricated and false statements on X and Facebook by associating the Plaintiff with statements which he never made and by attributing to him political and personal opinions. Defendants No.6 to 20 have unauthorizedly used Plaintiff's name in relation to sexually explicit and pornographic content and posted the same on various websites, which is seriously damaging and tarnishing Plaintiff's goodwill, reputation and image built through hard work over three decades. The social media accounts have amassed substantial public reach and the uploaded content is being widely disseminated unlawfully.

36. Having heard learned Senior Counsels for the Plaintiff and on perusal of the documents as also averments in the plaint, I am of the view that Plaintiff has made out a *prima facie* case for grant of *ex parte* ad interim injunction. Balance of convenience lies in favour of the Plaintiff and he is likely to suffer irreparable harm in case interim injunction is not granted.

37. Plaintiff is a renowned, popular as also well-respected actor with an



illustrious career spanning over three decades. From the start of his journey in 1992 in Hindi film *Pitambar* to now, he has garnered enviable reputation and goodwill through his acting skills coupled with his contributions to the society as a politician. As noted above, Plaintiff has played significant and memorable roles in many commercially successful films such as *Tere Naam*, *Phir Hera Pheri*, *Son of Sardaar-2* and most recently, *Laapata Ladies*, for which he was bestowed the prestigious Dadasaheb Phalke International Film Festival Award and in which his acting was appreciated by one and all. Plaintiff is also the recipient of Bhojpuri Film Awards for 5 consecutive years as also the IIFA Award for *Laapata Ladies*. Plaintiff has also made significant contributions in the Bhojpuri Film Industry and has left an unforgettable impression for his debut film *Saiyaan Hamar* which was a phenomenal commercial success. Plaintiff has starred in over 750 films spanning across genres, languages and audiences. He has to his credit many unforgettable roles in mythological dramas as also television reality shows such as *Jhalak Dikhla Ja*, where his dancing skills came to light. Plaintiff's role in OTT release *Mamla Legal Hai* has been widely acclaimed across all sections of the society. Even in the field of the politics, Plaintiff has made significant contributions towards empowerment of youth and worked towards infrastructure development as also development and reforms in education, cinema and health sectors and was awarded the *Sansad Ratna* Award for exemplary performance in parliamentary duties. As rightly flagged by the Plaintiff, he has the exclusive right to protect the various attributes of his personality such as name, image, voice, likeness and restrain third parties from using and commercially exploiting these attributes without



his express permission and authority.

38. Personality rights are now judicially recognized as also the need to protect them. In *Jaikishan Kakubhai Saraf v. Peppy Store and Others, 2024 SCC OnLine Del 3664* and *Aishwarya Rai Bachchan v. Aishwaryaworld.com and Others, 2025 SCC OnLine Del 5943*, this Court held that when attributes of famous personalities are used unauthorisedly, it leads not only to commercial detriment but also impacts his/her rights to privacy/personality and live with dignity. Plaintiff is thus entitled to complain against any content which violates his personality rights and/or is vulgar or obscene or has sexually explicit or pornographic content and tarnishes his image, goodwill and reputation in the public and amongst family and friends and seek protection as well as action against the wrongdoers.

39. Accordingly, till the next date of hearing:-

- (i) Defendants No.1 to 20 and 29 (including John Does) and all others acting on their behalf are restrained from violating Plaintiff's personality rights by utilizing and/or in any manner, directly or indirectly, using or exploiting or misappropriating Plaintiff's personality/publicity rights by use of Plaintiff's (a) name "Ravindra Shukla" and "Ravi Kishan"; (b) image and likeness; and (c) any other attributes of Plaintiff's persona which are exclusively identifiable with him for any commercial and/or personal gain through the use of any technology including but not limited to Artificial Intelligence, Generative Artificial Intelligence, Machine Learning, Deepfakes and/or any medium and formats including but



not limited to physical/virtual/social media.

- (ii) Defendants No.1 to 20 and 29 are further restrained from posting any audio-visual content, videos etc. posting vulgar/obscene/pornographic content using any attribute of Plaintiff's personality such as his name, image, likeness through use of any technology including but not limited to Artificial Intelligence, Generative Artificial Intelligence, Machine Learning, Deepfakes and/or any medium and formats including but not limited to physical/virtual/social media.
- (iii) Defendants No.1, 3 to 20 and 29 and the respective DNRs Defendants No.21 to 28 are directed to take down the respective URLs mentioned in **Annexure-A** to this order within a period of three days from the date of receipt of copy of this order. In case the needful is not done by the said Defendants, it shall be open to the Plaintiff to bring this to the notice of Defendant No.30/Meta Platforms, Inc., Defendant No.31/Google LLC and Defendant No.32/X Corp., as the case may be and the said Defendants shall initiate steps to take down the URLs concerning them, within 72 hours from the date of receipt of intimation from the Plaintiff in this regard.

40. Plaintiff shall comply with the provisions of Order XXXIX Rule 3 CPC within a period of two weeks from today.

**JYOTI SINGH, J**

**JULY 2, 2026/VP/AK**



## ANNEXURE-A

Sr. No.	URL	Defendant No.
1.	<a href="https://www.instagram.com/reel/DPjCDexgU1-/?utm_source=ig_web_button_share_sheet">https://www.instagram.com/reel/DPjCDexgU1-/?utm_source=ig_web_button_share_sheet</a>	Defendant No.1
2.	<a href="https://www.instagram.com/reel/DPhO2ELDwy/?utm_source=ig_web_button_share_sheet">https://www.instagram.com/reel/DPhO2ELDwy/?utm_source=ig_web_button_share_sheet</a>	
3.	<a href="https://www.instagram.com/reel/DUItB6REhjI/?utm_source=ig_web_button_share_sheet">https://www.instagram.com/reel/DUItB6REhjI/?utm_source=ig_web_button_share_sheet</a>	
4.	<a href="https://www.instagram.com/reel/DRKYuN7E5Bn/?utm_source=ig_web_button_share_sheet">https://www.instagram.com/reel/DRKYuN7E5Bn/?utm_source=ig_web_button_share_sheet</a>	
5.	<a href="https://www.instagram.com/reel/DUEVcq0kyE3/?utm_source=ig_web_button_share_sheet">https://www.instagram.com/reel/DUEVcq0kyE3/?utm_source=ig_web_button_share_sheet</a>	
6.	<a href="https://www.instagram.com/reel/DUM-NZJgd-M/?utm_source=ig_web_button_share_sheet">https://www.instagram.com/reel/DUM-NZJgd-M/?utm_source=ig_web_button_share_sheet</a>	
7.	<a href="https://www.instagram.com/reels/DWQnWw2k3cf/">https://www.instagram.com/reels/DWQnWw2k3cf/</a>	
8.	<a href="https://www.youtube.com/watch?v=D0KwyyUOU4U">https://www.youtube.com/watch?v=D0KwyyUOU4U</a>	Defendant No. 3
9.	<a href="https://x.com/rajendrap1974/status/2026130804922109966?s=48">https://x.com/rajendrap1974/status/2026130804922109966?s=48</a>	Defendant No. 4
10.	<a href="https://www.facebook.com/photo.php?fbid=4125608101036726&amp;set=pb.100007627299141.-2207520000&amp;type=3">https://www.facebook.com/photo.php?fbid=4125608101036726&amp;set=pb.100007627299141.-2207520000&amp;type=3</a>	Defendant No. 5
11.	<a href="https://www.ahindian.com/s/bhojpuri-video-ravi-kishan/">https://www.ahindian.com/s/bhojpuri-video-ravi-kishan/</a>	Defendant No. 6
12.	<a href="https://www.ahindian.com/s/ravi-kishan-sex-video/">https://www.ahindian.com/s/ravi-kishan-sex-video/</a>	
13.	<a href="https://anybunny.org/itm/indian_actress_nagma_hot_songs_ravi_kishan?p=2">https://anybunny.org/itm/indian_actress_nagma_hot_songs_ravi_kishan?p=2</a>	Defendant No. 7
14.	<a href="https://anybunny.tv/search/hindustan-ki-aurat-ravi-kishan-chudai-karwai-x.html">https://anybunny.tv/search/hindustan-ki-aurat-ravi-kishan-chudai-karwai-x.html</a>	
15.	<a href="https://www.bluevideos.net/ravi-kishan-sex-.htm">https://www.bluevideos.net/ravi-kishan-sex-.htm</a>	Defendant No. 8
16.	<a href="https://www.xxxsexvideos.com/sex/pakhi-hegde-xxx-bhojpuri-ravi-kishan/">https://www.xxxsexvideos.com/sex/pakhi-hegde-xxx-bhojpuri-ravi-kishan/</a>	Defendant No. 9



Sr. No.	URL	Defendant No.
17.	<a href="https://video.ijavhd.com/s/ravi+kishan+sexy+video/">https://video.ijavhd.com/s/ravi+kishan+sexy+video/</a>	Defendant No. 10
18.	<a href="https://justindianporn.info/xxx/paro-aarti-mms-viral-video-ravi-kishan-ka/">https://justindianporn.info/xxx/paro-aarti-mms-viral-video-ravi-kishan-ka/</a>	Defendant No. 11
19.	<a href="https://justindianporn.info/xxx/dailymotion-hindi-ravi-kishan-khakhi-full-movie/?p=1">https://justindianporn.info/xxx/dailymotion-hindi-ravi-kishan-khakhi-full-movie/?p=1</a>	
20.	<a href="https://kompoz2.com/find/ravi-kishan-sexy-video-bhojpuri-x/">https://kompoz2.com/find/ravi-kishan-sexy-video-bhojpuri-x/</a>	Defendant No. 12
21.	<a href="https://kompoz2.com/find/pakhi-hegde-xxx-bhojpuri-ravi-kishan/?orderBy=added&amp;page=3">https://kompoz2.com/find/pakhi-hegde-xxx-bhojpuri-ravi-kishan/?orderBy=added&amp;page=3</a>	
22.	<a href="https://kompoz2.com/find/ravi-kishan-with-yogi/?page=6">https://kompoz2.com/find/ravi-kishan-with-yogi/?page=6</a>	
23.	<a href="https://kompoz2.com/find/kajal-ravi-kishan-ka-sex-full-video/?orderBy=views">https://kompoz2.com/find/kajal-ravi-kishan-ka-sex-full-video/?orderBy=views</a>	
24.	<a href="https://kompoz2.com/find/yogi-video-with-ravi-kishan/">https://kompoz2.com/find/yogi-video-with-ravi-kishan/</a>	
25.	<a href="https://kompoz2.com/find/xxx-ravi-kishan-ka/">https://kompoz2.com/find/xxx-ravi-kishan-ka/</a>	
26.	<a href="https://kzirzx.cam/~q3f1hhc4aehkrntylc0ij/7661.xml">https://kzirzx.cam/~q3f1hhc4aehkrntylc0ij/7661.xml</a>	Defendant No. 13
27.	<a href="https://mat6tube.com/video/ravi+kishan">https://mat6tube.com/video/ravi+kishan</a>	Defendant No. 14
28.	<a href="https://porno18.site/video/ravi-kishan-ka-suhagrat-wala-bf-video">https://porno18.site/video/ravi-kishan-ka-suhagrat-wala-bf-video</a>	Defendant No. 15
29.	<a href="https://pornolaba.mobi/videos/xxx-ravi-kishan-ka/">https://pornolaba.mobi/videos/xxx-ravi-kishan-ka/</a>	Defendant No. 16
30.	<a href="https://www.porno-zona.com/seach/indian-actress-nagma-hot-songs-with-ravi-kishan.html">https://www.porno-zona.com/seach/indian-actress-nagma-hot-songs-with-ravi-kishan.html</a>	Defendant No. 17
31.	<a href="https://www.porno-zona.com/seach/xxx-ravi-kishan-ka.html">https://www.porno-zona.com/seach/xxx-ravi-kishan-ka.html</a>	
32.	<a href="https://www.porno-zona.com/seach/ravi-kishan-sex.html">https://www.porno-zona.com/seach/ravi-kishan-sex.html</a>	



Sr. No.	URL	Defendant No.
33.	<a href="https://www.pussyspace.net/bhojpuri-hot-song-nagma-and-ravi-kishan/f=new&amp;page=5">https://www.pussyspace.net/bhojpuri-hot-song-nagma-and-ravi-kishan/f=new&amp;page=5</a>	Defendant No. 18
34.	<a href="https://www.pussyboy.net/porn/ravi-kishan-ki-sexy-video/">https://www.pussyboy.net/porn/ravi-kishan-ki-sexy-video/</a>	
35.	<a href="https://www.redporn.video/ravi-kishan-xxx-photo-bhojpuri-.htm">https://www.redporn.video/ravi-kishan-xxx-photo-bhojpuri-.htm</a>	Defendant No. 19
36.	<a href="https://www.redwap.sex/to/ravi-kishan-porn/">https://www.redwap.sex/to/ravi-kishan-porn/</a>	Defendant No. 20
37.	<a href="https://youtu.be/YrYgcdJJimo?si=IS_4Y1zIXDfqC1-5">https://youtu.be/YrYgcdJJimo?si=IS_4Y1zIXDfqC1-5</a>	Defendant No. 29
38.	<a href="https://youtu.be/XkGapVDWUYw?si=S9ZM54hn0JJCQu0u">https://youtu.be/XkGapVDWUYw?si=S9ZM54hn0JJCQu0u</a>	
39.	<a href="https://youtu.be/UAKuuj0Oldk?si=tlty6KLTEJ_4X5B">https://youtu.be/UAKuuj0Oldk?si=tlty6KLTEJ_4X5B</a>	
40.	<a href="https://youtu.be/RG3fJPpVuuk?si=GCwVfudNSeMC1Otw">https://youtu.be/RG3fJPpVuuk?si=GCwVfudNSeMC1Otw</a>	
41.	<a href="https://youtu.be/2XL_SLJWflQ?si=_VG50lxM-1jkKgU1">https://youtu.be/2XL_SLJWflQ?si=_VG50lxM-1jkKgU1</a>	
42.	<a href="https://youtu.be/J1uYA0yjVLU?si=PBhQwLtnmAlHi9XP">https://youtu.be/J1uYA0yjVLU?si=PBhQwLtnmAlHi9XP</a>	
43.	<a href="https://youtu.be/0UcG4yep4mg?si=Vv42EjzK98vPc17E">https://youtu.be/0UcG4yep4mg?si=Vv42EjzK98vPc17E</a>	
44.	<a href="https://youtu.be/0LNKUzcBQ5A?si=IY7BG2T2kt3ntR1y">https://youtu.be/0LNKUzcBQ5A?si=IY7BG2T2kt3ntR1y</a>	
45.	<a href="https://youtu.be/8u-1KUv5NZ8?si=ZJBtKV7ABxf86YRV">https://youtu.be/8u-1KUv5NZ8?si=ZJBtKV7ABxf86YRV</a>	
46.	<a href="https://www.instagram.com/reel/CbxgZkRpfOR/?utm_source=ig_web_button_share_sheet">https://www.instagram.com/reel/CbxgZkRpfOR/?utm_source=ig_web_button_share_sheet</a>	